
(2018) 09 P&H CK 0222

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous (M) No.42803 Of 2018

Gurdeep Singh and others

APPELLANT

Vs

State of Punjab and others

RESPONDENT

Date of Decision : 28-09-2018

Acts Referred:

Code of Criminal Procedure, 1973 — Section 482

Citation : (2018) 09 P&H CK 0222

Hon'ble Judges : Hari Pal Verma, J

Bench : Single Bench

Advocate : Tejinderbir Singh

Final Decision : Dismissed

Judgement

Prayer in this petition filed under Section 482 Cr.PC is for issuance of a direction to the official respondents to look into and consider the

representation dated 07.09.2018 (Annexure P-1) made by the petitioners in a time bound manner and to protect the property, life and liberty of the

petitioners and their family members at the hands of private respondents.

A bare perusal of the paper book reveals that a civil suit has been filed by Mohinder Singh father of petitioners No.1 and 2 against the private

respondents, which is pending before the civil Court, Moonak. In the said suit, the civil Court has directed to maintain status quo vide order dated

13.09.2018 (Annexure P-2).

It has been stated by learned counsel for the petitioners that though the order of status quo has been passed by the civil Court, but the private

respondents are trying to violate the said order.

In view of the above, when the parties are already in civil litigation, this Court

finds that there is no merit in the present petition. Moreover, against the violation of the order of status quo passed by the civil Court, an appropriate remedy is available to the petitioners.

Therefore, the present petition, being devoid of any merit, is dismissed.